

**POST-OFFER PUBLIC ANNOUNCEMENT TO THE PUBLIC SHAREHOLDERS OF
AASWA TRADING AND EXPORTS LIMITED**

A public limited company incorporated under the provisions of the Companies Act, 1956

Corporate Identification Number: L51100GJ1984PLC024704;

Registered Office: 32, Milan Park society, Near Jawahar chowk, Mani Nagar, Ahmedabad- 380008, Gujarat, India;

Contact Number: 91-7925462907; **Email ID:** aaswaexports@yahoo.co.in; **Website:** http://www.aaswatrading.in/.

Open Offer for acquisition of up to 1,87,200 (One Lakh Eighty-Seven Thousand and Two Hundred) Equity Shares, representing 26.00% (Twenty Six Percent) of the Voting Share Capital of the Target Company, Aaswa Trading and Exports Limited, at an offer price of ₹30.00/- (Rupees Thirty Only) per offer share to the public shareholders of the Target Company, made by the Acquirers, namely being, Mr. Abhishek Narbaria (Acquirer 1) and Mr. Umesh Kumar Sahay (Acquirer 2), (Hereinafter Collectively referred to as the Acquirers), in accordance with the provisions of Regulations 3 (1) and 4, and such other applicable provisions of the Securities And Exchange Board Of India (Substantial Acquisition Of Shares And Takeovers) Regulations, 2011, and subsequent amendments thereto, ('SEBI (SAST) Regulations') ('Offer').

This Post-Offer Advertisement is being issued by CapitalSquare Advisors Private Limited ('Manager'), for and on behalf of the Acquirers and pursuant to the provisions of Regulation 18 (7) of the SEBI (SAST) Regulations, in respect of the Offer in Financial Express (English daily) (All India Edition), Financial Express (Gujarati Daily) (Ahmedabad Edition), Jansatta (Hindi daily) (All India Edition), and Mumbai Lakshadeep (Marathi Daily) (Mumbai Edition), wherein the Detailed Public Statement dated Tuesday, June 21, 2022, which was published on Wednesday, June 22, 2022, in accordance with the provisions of Regulation 14 (3) of the SEBI (SAST) Regulations ('Newspapers').

This Post-Offer Public Announcement should be read in continuation of, and in conjunction with the:

- (a) Public Announcement dated Friday, June 17, 2022 ('Public Announcement');
- (b) Detailed Public Statement dated Tuesday, June 21, 2022, which was published on Wednesday, June 22, 2022, in the Newspapers ('Detailed Public Statement');
- (c) Draft Letter of Offer dated Monday, June 27, 2022 ('Draft Letter of Offer');
- (d) Letter of Offer dated Tuesday, July 26, 2022, along with the Form of Acceptance-cum-Acknowledgement and Form No. SH-4 Securities Transfer Form ('Letter of Offer');
- (e) Letter of Offer Dispatch Confirmation Advertisement dated Wednesday, August 03, 2022, which was published in the Newspapers on Thursday, August 04, 2022 ('Letter of Offer Dispatch Confirmation Advertisement');
- (f) Recommendations of Committee of Independent Directors dated Thursday, August 04, 2022, which was published in the Newspapers on Friday, August 05, 2022 ('Recommendations of IDC'); and
- (g) Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement dated Saturday, August 06, 2022, which was published in the Newspapers on Monday, August 08, 2022 ('Pre-Offer Advertisement').

The Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Letter of Offer Dispatch Confirmation Advertisement, Recommendations of IDC and the Pre-Offer Advertisement are hereinafter referred to as the 'Offer Documents'.

1.	Name of the Target Company	Aaswa Trading and Exports			
2.	Name of the Acquirers and PACs	Mr. Abhishek Narbaria (Acquirer 1) and Mr. Umesh Kumar Sahay (Acquirer 2). There is no person acting in concert with the Acquirers for this Offer.			
3.	Name of Manager to the Offer	CapitalSquare Advisors Private Limited			
4.	Name of Registrar to the Offer	Purva Share registry (India) Private Limited			
5.	Offer Details				
5.1	Date of Opening of the Offer	Wednesday, August 10, 2022			
5.2	Date of Closing of the Offer	Thursday, August 25, 2022			
6.	Date of Payment of Consideration	The scheduled date for making payment of consideration to the Public Shareholders of the Target Company was Friday, September 09, 2022. However, since none of the Public Shareholders have tendered their Equity Shares in the Offer, the obligation of making payment is not applicable.			
7.	Details of the Acquisition				
	Particulars	Proposed in the Offer Documents (Assuming full acceptance in this Offer)	Actuals		
7.1	Offer Price	₹30.00/-	₹30.00/-		
7.2	Aggregate number of Equity Shares tendered	1,87,200	Nil		
7.3	Aggregate number of Equity Shares accepted	1,87,200	Nil		
7.4	Size of the Open Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹56,16,000.00/-	Nil		
7.5	Shareholding of the Acquirers before the Share Purchase Agreement/ Public Announcement				
a)	Number of Equity Shares	Nil	Nil		
b)	% of fully diluted Equity Share capital	Nil	Nil		
7.6	Equity Shares acquired by way of Share Purchase Agreement				
a)	Number of Equity Shares	4,93,520	4,93,520		
b)	% of fully diluted Equity Share capital	68.54%	68.54%		
7.7	Equity Shares acquired by way of Offer				
a)	Number of Equity Shares	1,87,200	Nil		
b)	% of fully diluted Equity Share capital	26.00%	Nil		
7.8	Equity Shares acquired after the Detailed Public Statement				
a)	Number of Equity Shares acquired	Nil	Nil		
b)	Price of the Equity Shares acquired	Nil	Nil		
c)	% of Equity Shares acquired	Nil	Nil		
7.9	Post-Offer shareholding of the Acquirers				
a)	Number of Equity Shares	6,80,720	4,93,520		
b)	% of fully diluted Equity Share capital	94.54%	68.54%		
7.10	Pre-Offer and Post-Offer shareholding of the Public Shareholders				
	Particulars	Pre-Offer	Post-Offer	Pre-Offer	Post-Offer
a)	Number of Equity Shares	2,19,280	32,080	2,19,280	2,19,280
b)	% of fully diluted Equity Share capital	30.46%	4.46%	30.46%	30.46%
8.	The Acquirers accept full responsibility for the information contained in this Post-Offer Public Announcement and for their obligations specified under SEBI (SAST) Regulations.				
9.	The Acquirers will consummate the Share Purchase Agreement transaction in accordance with the provisions of Regulations 22 (1), and 22 (3) read with 17 of the SEBI (SAST) Regulations and will make an application for reclassification of themselves as the promoters of the Target Company in accordance with the provisions of Regulation 31A (10) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, including subsequent amendments thereto ('SEBI (LODR) Regulations').				
10.	A copy of this Post-Offer Public Announcement will be available and accessible on the websites of Securities and Exchange Board of India at www.sebi.gov.in, BSE Limited at www.bseindia.com, Manager at www.capitalsquare.in, and the registered office of the Target Company.				
11.	The capitalized terms used in this Post-Offer Public Announcement shall have the meaning assigned to them in the Letter of Offer, unless otherwise specified.				

ISSUED BY MANAGER TO THE OFFER

CAPITALSQUARE[®]
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CAPITALSQUARE ADVISORS PRIVATE LIMITED
205-209, 2nd Floor, Aarpee Centre, MIDC Road No 11, CTS 70, Andheri (East),
Mumbai - 400093, Maharashtra, India
Contact Number: +91-22-66849999
Email Address: mb@capitalsquare.in
Website: www.capitalsquare.in
Contact Person: Mr. Tanmoy Banerjee/Ms. Pankita Patel
SEBI Registration Number: INM000012219
Validity: Permanent
Corporate Identification Number: U65999MH2008PTC187863

For and on behalf of the Acquirers

Sd/- Sd/-
Mr. Abhishek Narbaria Mr. Umesh Kumar Sahay
Acquirer 1 Acquirer 2

Date: Saturday, August 27, 2022
Place: Mumbai